

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 2233 of 2015

Ashok Kumar Petitioner

Versus

1.The State of Jharkhand

2. Hira Jhari Devi

..... Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

:Mr. A.K. Das, Advocate

For the State

:Mr. Bishambhar Shastri, A.P.P.

06/Dated: 08/09/2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner, on instruction, submits that the concerned case has already been disposed of by the court below and in that view of the matter this petition has become infructuous.

Accordingly, this criminal miscellaneous petition is dismissed as infructuous.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/